GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 862
TO BE ANSWERED ON JULY 25, 2022

FRAUDULENT TRANSFER OF PUBLIC LAND TO PRIVATE ENTITIES

NO. 862. SMT. PHULO DEVI NETAM:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of cases of public land being fraudulently transferred to private entities during the last five years, year-wise;
(b) whether it is a fact that there has been a rise in such cases;
(c) if so, the steps taken by Government to curb the same;
(d) whether Government has taken any steps to make the land acquiring process more efficient during the last five years; and
(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) to (c): "Land and its management" falls within the jurisdiction of states. No data regarding fraudulent transfer of public land to private entities is maintained by Central Government. However, in so far as National Capital Territory of Delhi is concerned, Delhi Development Authority; Land and Development Office, Government of India; Municipal Corporation of Delhi and Delhi Cantonment Board have informed that during the last five years, no such fraudulent transfer has taken place to private entities in their organizations.

(d) & (e): As per information provided by the Department of Land Resources, Ministry of Rural Development, land acquisition is a concurrent subject as per entry No. 42 of list III of Schedule VII of the constitution. Land acquisition is done under various State and Central enactments including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. Some state governments, like Tamil Nadu, Gujarat, Telangana, Haryana, Jharkhand, Andhra Pradesh, Maharashtra and Karnataka have made amendments in the RFCTLARR Act, 2013 with respect to its applicability in their respective states to smoothen the process of land acquisition.

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